

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 403 of 1996

Thursday, this the 13th day of June, 1996.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P. Murugaiyan,
Retired Mail Driver,
Southern Railway,
Erode.

.. Applicant

By Advocate Mr T.A. Rajan.

Vs

1. Union of India represented by
the General Manager,
Southern Railway, Madras.
2. The Divisional Railway Manager,
Southern Railway, Palakkad. .. Respondents

By Advocate Mrs. Sumathi Dandapani.

The application having been heard on 13th June 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a direction to:

"grant arrears of pay and all other
benefits based on A-1 and A-3 ..."

He makes no mention of any payment being made and
respondents say that a sum of Rs. 17,249/- has been
paid. A calculation or quantification of amount
cannot be made in this proceedings.

2. After the matter was argued at some length,
learned counsel for applicant sought leave to withdraw
the application with freedom to move the Labour Court

under Section 33-C(2) of the Industrial Disputes Act. We grant leave and dismiss the application as withdrawn reserving freedom in applicant to move the Labour Court as aforesaid. No costs.

Dated the 13th June, 1996.

P Venkatakrishnan
P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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List of Annexures

Annexure A1: True copy of the Judgement in OA-745/87
dated 9.3.89 of the Hon'ble Central
Administrative Tribunal, Madras Bench.

Annexure A3: True copy of the order No.3/P.CAT 745/87
dated 27.7.90 of the 2nd respondent.